

(d) if so, fact in detail and the steps taken thereon? (

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) the major teething problems faced by the Talcher and Ramagundam plants since they went into commercial production in November, 1980 are frequent failures of waste heat boilers and tripping of the gasifiers, chocking and corrosion problems in the raw gas pipes coolers, frequent failures of the blades of steam turbine of the air turbo compressor and leakages on the re-generators of the air separation plants. Remedial action has been taken to overcome these problems. It is proposed to install additional equipments and modify certain equipments to enable the plants to achieve the rated capacity.

(c) No, Sir.

(d) The question does not arise.

Confirmation of Employees of C.S.C.S.

9007. **SHRI KAMLA MISHRA MADHUKAR:** Will the Minister of ENERGY be pleased to state:

(a) whether various class III and II employees of the C.S.C.S. have been confirmed in the month of April, 1981 though they were eligible to be confirmed from 1st April, 1978 and onwards; if so, the reasons therefor;

(b) whether it is also a fact that various panels formed for recruitment to various posts of Class III and Class II employees in the year 1976 were reviewed from time to time and recruitments made on the basis of the said panel and whether seniority lists of such employees were circulated; and

(c) if the answer to (b) above is in the affirmative whether in the month of March, 1981, the seniority of some persons has been altered, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Although orders of confirmations of Group 'C' (i.e. Class III) employees in the Upper Division and Lower Division Grades in the Irrigation and Power Cadre of the C.S.C.S. were issued in April, 1981, their substantive appointments thereto have been made effective from the due dates i.e. 1st April' 78 onwards.

(b) No, Sir.

(c) Does not arise.

Transfer of Employees from Administration wing of Ministry

9008. **SHRI KAMLA MISHRA MADHUKAR:** Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that employees and officers posted in Administration Wing of his Ministry for more than 3 years are not transferred to other sections resulting in corruption; and

(b) if so, what action has been taken to transfer them to other seats?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Transfers are effected from time to time in various Wings including the Administration Wing keeping in view the exigencies of public service, requirements of each Wing, etc.

Accommodation Rented by I.D.P.L.

9009. **DR. A. U. AZMI:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the particulars of the accommodation rented by the Indian Drugs and Pharmaceuticals Ltd. (IDPL) in the capital for office, godown and residential purposes; since when let out; and annual rent paid and taxes, if any, paid;